IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No206

C.P(IB)/68(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Jushi India Fiberglass Pvt Ltd **.....Applicant**
V/s
Balaji Fiber Reinforce Pvt Ltd **.....Respondent**

Order delivered on ..13/05/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunal Kanungo, Adv.
For the Respondent : Mr. Jaimin Dave, Adv.

ORDER

Learned Counsel Mr. Dave for the respondent states that on 11.05.2022, Court-1 of Ahmedabad has already admitted the CP(IB) 249 of 2020 against the same Corporate Debtor, hence, this application has become redundant. In view of the statement made by the Corporate Debtor, this application does not survive. Learned Counsel for the Applicant is at liberty to file its claim before the IRP appointed vide order dated 11.05.2022. Learned Counsel for the applicant seeks and is granted liberty to revive the present application in case the order dated 11.05.2022 is set aside or CIRP is terminated by any other mode, and restore this application to its original status. In view of this, CP(IB) 68 of 2021 stands disposed of as redundant.

-Sd- -Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

Prakash – Steno